

F. No. 296/4/2017- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
Office Memorandum

New Delhi, dated the **06.02.17**

Subject:- Weekly Report in respect of important developments in CBEC for the week – 30.01.17 to 03.02.17 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 30.01.17 to 03.02.17.

1. Administrative Changes:-

- Order regarding extension in probation period of 24 IRS probationers has been issued vide Office Order No. 13/2017 dated 30.01.2017.
- Order regarding transfers/postings of 3 IRS officers in the grade of Commissioner of Customs and Central Excise has been issued vide Office Order No. 14/2017 dated 30.01.2017.
- Order regarding posting of Shri Kamlesh Kumar Gupta, Joint Commissioner of customs and Central Excise has been issued vide Office Order no. 15/2017 dated 30.01.2017.

2. Legislative Changes:-

- Notification No. 03/2017-Cus, dated 02.02.2017 has been issued to further amend Notification No. 27/2011-Customs dated 1.3.2011.
- Notification No. 04/2017-Cus, dated 02.02.2017 has been issued to further amend Notification No. 21/2012-Customs, dated the 17.03.2012 so as to specify the rate of additional duty of customs leviable under sub-section 3(5) of Customs Tariff Act, 1975 for items specified therein.
- Notification No. 05/2017-Cus, dated 02.02.2017 has been issued to reduce Basic Customs Duty from 10/7.5 % to 5% on all items of machinery required for (a) initial setting up of fuel cell based system for generation of power or for demonstration purposes and (b) for balance of systems operating on biogas or bio-methane or by-product hydrogen.
- Notification No. 06/2017-Cus, dated 02.02.2017 has been issued to further amend Notification No. 12/2012-Customs, dated the 17.3.2012 so as to carry out Budgetary changes. Details are contained in Joint Secretary (TRU – I) DO letter dated 31.1.2017.
- Notification No. 03/2017-CE, dated 02.02.2017 has been issued to further amend Notification No. 6/2005-Central Excise dated 1.3.2005 so as to carry out Budgetary changes.
- Notification No. 04/2017-CE, dated 02.02.2017 has been issued to further amend Notification No. 42/2008-Central Excise dated 1.7.2008 so as to carry out Budgetary changes.
- Notification No. 05/2017-CE, dated 02.02.2017 has been issued to prescribe 6% concessional excise/CV duty on all items of machinery required for (a) initial setting up of fuel cell based system for generation of power or for demonstration purposes and (b) for balance of systems operating on biogas or bio-methane or by-product hydrogen.
- Notification No. 06/2017-CE, dated 02.02.2017 has been issued to amend Notification No. 12/2012-Central Excise dated 17.03.2012 so as to carry out Budgetary changes.
- Notification No. 07/2017-CE, dated 02.02.2017 has been issued to amend Notification No. 16/2010-Central Excise dated 27.2.2010 so as to carry out Budgetary changes.
- Notification No. 02/2017-CENT dated 02.02.2017 has been issued to amend Notification No. 30/2008-CE sated 01.07.2008.

- Notification No. 03/2017-CENT dated 02.02.2017 has been issued to amend Notification No. 11/2010-CENT dated 27.02.2010.
- Notification No. 04/2017-CENT dated 02.02.2017 has been issued to further amend CENVAT Credit Rules, 2004.
- Notification No. 05/2017-CENT dated 02.02.2017 has been issued to further amend Central Excise Rules, 2002.
- Notification No. 05/2017-Service Tax, dated 30.01.2017 has been issued to amend notification No. 25/2012-ST dated 20.06.2012 so as to withdraw the exemption from service tax for online information and database access or retrieval services provided by a person located in non-taxable territory to an entity in India registered under section 12AA of the Income Tax Act, 1961 (43 of 1961).
- Notification No. 06/2017-Service Tax, dated 30.01.2017 has been issued to amend Service Tax Rules, 1994 so that in case of online information and database access or retrieval services provided or agreed to be provided by any person located in a non-taxable territory and received by non-assessee online recipient, the service tax payable for the month of December, 2016 and January, 2017, shall be paid to the credit of the Central Government by the 6th day of March, 2017.
- Notification No. 07/2017-Service Tax, dated 02.02.2017 has been issued to amend notification No. 25/2012-Service Tax, dated 20th June 2012, so as to amend certain existing entries granting exemption on specified services and inserting new entries for granting exemption from service tax on specified services.

3. Any Circular/Instruction:-

- Circular No 203/01/2017-ST dated 02.02.2017 issued regarding mentioning of minor head code of refund.
- The Legal Cell has issued instruction dated 03.02.2017 regarding assigning additional charge by Zonal Member for Inter-Zone allocation of work to Commissioner(Appeals)-reg.

(Hemambika R. Priya)
Commissioner(Coordination)

1. Chairman, CBEC
2. Member (Admn)
3. Member (Budget/GST)
4. Member (Cus & Legal)
5. Member (CX/ST/IT)

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